204	Written Answers to	[RAJYA SABHA]	Uns	tarred Questions
1	2	3	4	5
30.	West Bengal	180	164	188
31.	Andaman and Nicobar Islan	nds 235	381	347
32.	Chandigarh	133	124	82
33.	Dadra and Nagar Haveli	168	135	174
34.	Daman and Diu	88	34	151
35.	Lakshadweep	124	238	169
36.	Puducherry	237	278	304
	All India	226	258	237

Implementation of National Child Labour Project scheme

386. PROF. M. V. RAJEEV GOWDA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of children enrolled in school w.r.t. implementation of National Child Labour Project (NCLP) scheme of the Ministry;
- (b) the details of the industries identified under this scheme which continue to employ children for non-domestic labour;
- (c) the total number of beneficiaries of the scheme and the budget expenditure details thereof; and
- (d) the details of the methods deployed as a part of the scheme to keep children out of labour?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) Government is implementing the National Child Labour Project (NCLP) Scheme for rehabilitation of child labour. Under the NCLP Scheme, children in the age group of 9-14 years are rescued/withdrawn from work and enrolled in the NCLP Special Training Centres, where they are provided with bridge education, vocational training, mid-day meal, stipend, healthcare, etc. before being mainstreamed into formal education system. Children in the age group of 5-8 years are directly linked to the formal education system through a close coordination with the Sarva Shiksha Abhiyan (SSA). As per reports received from the District Project Societies, at present, 3245 Special Training Centres are in operation with an enrollment of 121646 children.

- (b) The employment or work of children below 14 year has been completely prohibited subsequent to the enactment of the Child Labour (Prohibition and Regulation) Amendment Act, 2016 effective from 01.09.2016. However, in exception to the above provision of the Act, certain exceptions have been made where a child:-
 - helps his family or family enterprises, which is other than any hazardous occupations or processes set forth in the Schedule, after his school hours or during vacations;
 - (ii) where the child works as an artist in an audio-visual entertainment industry, including advertisement, films, television serials or any such other entertainment or sports activities except the circus, subject to such conditions and safety measures, as may be prescribed.

Provided that no such work under the clause affects the school education of the child.

- (c) As, per the information received from District Project Societies the details of the number of child labourers rescued/withdrawn from work, rehabilitated and mainstreamed under National Child Labour Project Scheme during the last four years, State-wise is given in Statement-I (See below). Details of the Grant-in-Aid released under NCLP scheme during last four years, State-wise and year-wise, is given in Statement-II (See below).
- (d) To ensure effective enforcement of the provisions of the Child Labour Act and smooth implementation of the National Child Labour Project (NCLP) scheme a separate online portal PENCIL (Platform for Effective Enforcement for No Child Labour) has been developed. The Portal connects Central Government to State Government(s), District(s) and to all District Project Societies.

Further, the Ministry has instructed all the concerned States where NCLP Scheme is sanctioned, to form State Resource Centre (SRC) under the chairmanship of State Labour Secretary, which would monitor the enforcement of Child Labour Act, coordinate for the rescue of children and adolescents, child tracking system and supervise all the functions through PENCIL portal. SRC would also prepare and implement awareness generation plan to curb the menace of child labour in the State.

Statement-I

Details of the No. of children rescued/withdrawn from work, rehabilitated and mains treamed under National Child Labour Project (NCLP) scheme during the last four years, State-wise

Sl. No. State		2014-15	2015-16	2016-17	2017-18
1.	Andhra Pradesh	346	716	814	203
2.	Assam	60	9693	434	915
3.	Bihar	14028	2656	0	2800
4.	Chhattisgarh	10173	0	0	0
5.	Gujarat	892	0	0	187
6.	Haryana	2583	0	40	0
7.	Jammu and Kashmir	0	10	0	0
8.	Jharkhand	2989	3450	334	1621
9.	Karnataka	2519	1984	681	679
10.	Madhya Pradesh	7879	7472	4442	11400
11.	Maharashtra	3804	2177	1692	4843
12.	Odisha	21315	1900	0	0
13.	Punjab	290	880	592	994
14.	Rajasthan	3349	8476	630	105
15.	Tamil Nadu	4492	4089	2850	2855
16.	Telangana	2691	1810	1431	2137
17.	Uttar Pradesh	16277	0	3066	0
18.	West Bengal	22689	13763	13973	16408
19.	Uttarakhand	145	0	0	0
20.	Nagaland	436	0	0	197
	Total	116957	59076	30979	45344

Statement-II

Details of Grant released under NCLP scheme State-wise during last four years

(₹ in lakh)

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Sl. No. Name of State		2014-15	2015-16	2016-17	2017-18
1.	Andhra Pradesh*	143.33	196.58	213.01	298.12
2.	Assam	471.64	807.97	257.30	460.30
3.	Bihar	1071.82	948.42	168.92	0
4.	Chhattisgarh	432.53	26.00	O	4.00
5.	Gujarat	7.0	8.25	33.78	112.26
6.	Haryana	218.71	161.79	412.18	123.13
7.	Jammu and Kashmir	62.97	47.13	61.04	0
8.	Jharkhand	406.78	375.97	543.72	280.14
9.	Karnataka	204.60	212.08	132.26	100.53
10.	Madhya Pradesh	768.71	701.12	878.68	687.37
11.	Maharashtra	830.08	1017.66	1192.54	1338.84
12.	Nagaland	151.17	131.45	192.69	74.07
13.	Odisha	355.31	290.91	8.00	106.40
14.	Punjab	350.24	256.63	325.14	322.33
15.	Rajasthan	269.25	223.70	138.89	1 7 9.06
16.	Tamil Nadu	731.14	643.08	1015.07	749.67
17.	Telangana	521.60	547.10	475.76	323.29
18.	Uttar Pradesh	1103.72	430.07	1333.25	1176.15
19.	Uttarakhand	9.00	4.00	12.34	36.62
20.	West Bengal	2100.87	2269.34	1916.85	2227.20

 $[\]mbox{\ensuremath{^{\ast}}}$ Including Telangana for the financial year 2012-13 and 2013-14.